

ITEM NO.43

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. MASHROOR ALAM KHAN

Criminal Appeal No(s). 2279/2025

PAPPU

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

IA No. 41617/2025 - EXEMPTION FROM FILING O.T.

WITH

Cr1.A. No. 2280/2025 (II)

IA No. 77914/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

Cr1.A. No. 2484/2025 (II)

IA No. 95345/2025 - CONDONATION OF DELAY IN FILING

IA No. 95065/2025 - CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS

IA No. 95347/2025 - EXEMPTION FROM FILING O.T.

IA No. 95348/2025 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

Cr1.A. No. 2437/2025 (II)

IA No. 90825/2025 - CONDONATION OF DELAY IN FILING

IA No. 90830/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 90827/2025 - EXEMPTION FROM FILING O.T.

IA No. 91571/2025 - INTERVENTION/IMPLEADMENT

Date : 26-08-2025 These matters were called on for hearing today.

For Appellant(s) :

Mr. Ashutosh Kumar Mishra, AOR

Ms. Radhika Goel, Adv.

Mr. Arghay Ajay Gautam, Adv.

Ms. Taruna Ardhendumauli Prasad, AOR

Mr. Shivank S. Singh, Adv.

Ms. Anusha Rathore, Adv.

Mr. Rohit Nair, Adv.

For Respondent(s) :

Mr. Ashutosh Kumar Mishra, AOR
Ms. Radhika Goel, Adv.
Mr. Arghay Ajay Gautam, Adv.

Mr. Namit Saxena, AOR
Mr. Awnish Maithani, Adv.
Mr. Ajay Prajapati, Adv.

Mr. Ashutosh Kumar Mishra, AOR
Ms. Radhika Goel, Adv.
Mr. Arghay Ajay Gautam, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Crl. A. Nos. 2279 OF 2025 and 2280 OF 2025

Both the respondents have already filed counter affidavit.

As per office report, Ld. Counsel appearing for the complainant has not filed power of attorney in the light of Hon'ble Court's order dated 15.04.2025. However, it is submitted on behalf of Ld. Counsel appearing for respondent no.2, the victim in this case that the vakalatnama has already been filed and no need to file power of attorney. Let the submission be taken on record.

Original records of High Court and Trial Court have not been received. Issue reminder.

List again on 10.10.2025.

Crl. A. Nos. 2484 OF 2025

Mr. Shivank, Ld. Counsel appearing for Ms. Taruna Ardhendumauli Prasad, Ld. AOR has entered into appearance on behalf of respondent nos.3, 4 and 5. Four weeks time, is granted to file vakalatnama as well as counter affidavit.

As per office report, Ld. Counsel for the appellant has not filed spare copy for issuance of NLPA. However, Ld. Counsel for the appellant submits that he has already filed spare copy for issuance of NLPA on 26.05.2025. Registry to verify. If so filed, NLPA be issued and list again on 10.10.2025.

If not filed, one week time, is granted to Ld. Counsel for the appellant to file spare copy for issuance of NLPA. If spare copies are filed, Let NLPA be issued and list on 10.10.2025.

If not filed, process the matter for listing before the Hon'ble Judge-in-Chambers, for further directions.

Crl.A. No. 2437/2025

Respondent no.2 has already filed counter affidavit.

Respondent no.1 is duly represented.As per office report, Ld.

Counsel appearing for the complainant has not filed power of attorney in the light of Hon'ble Court's order dated 15.04.2025. However, it is submitted on behalf of Ld. Counsel appearing for respondent no.2, the victim in this case that the vakalatnama has already been filed and no need to file power of attorney. Let the submission be taken on record.

Original records of High Court and Trial Court have not been received. Issue reminder.

List again on 10.10.2025.

MASHROOR ALAM KHAN
Registrar

pm